

Tanima Saikia Vs State of Assam

19.09.2022

Petitioner filed hajira.

Today was fixed for C/D.

C/D received. Seen.

Brief fact of the case as stated in the FIR is that on 25-08-22 at about 9:00 p.m the accused Nayan Saikia and Ranjan Saikia had demanded Rs.1 Lakh from Sri Rinku Borah. When Rinku Borah refused to give money, both the accused have abused Rinku Borah with obscene words and also assaulted him for which he sustained serious injury. The accused have also damaged the scooter of Sanjib Borah who appeared at the P.O. Then the informant Jintu Baruah arrived at the P.O and the accused have abused the informant, threatened him and assaulted him with sharp weapon in his back hand and neck.

Perused the C/D and the C.R. Heard Id. APP and Id. counsel for the petitioner.

On perusal of the C/D, it appears that the case is pending at an initial stage of investigation which was registered only on 26-08-22. Materials on the CD reveal direct involvement of the accused persons in the case as such releasing the accused on bail at this

19.09.2022

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stage may hamper and tamper the investigation and the evidences. Hence the B.P is rejected at this stage.

Send back the C/D.

This Misc. CrI. (Bail) case is disposed of.